

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1315 /2016

New Delhi, this the 14th day of July, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Dr. Santosh Kumar Sharma
S/o Late Sh. Kalyan Prasad Sharma
Aged about 59 years
R/o D-II/3, MCD Officers Flat,
10., Raj Pur Road,
Delhi 110054.
Office Address
RMS, North Delhi Municipal Corporation,
Ayurvedic Pancharma Hospital, Padam Nagar,
Delhi

2. Dr. (Mrs.) Santosh Sharma
W/o Sh. R.D.Sharma
Aged about 59 years
R/o D-20, Tandon Road,
Adarsh Nagar, Delhi
Office Address
Resident Superintendent,
North Delhi Municipal Corporation
Ayurvedic Hospital, Haider Pur,
Delhi.

3. Dr. (Ms.) Kamlesh Sharma @ Kamlesh Mishra
W/o Sh. V.K. Sharma
Aged about 58 Years
R/o A-3/605, Ekta Garden Society,
Patpargang, Delhi
Office Address
M. S. DDU, Ayurvedic Hospital
Geeta colony, Delhi-110092 Applicants

(By Advocate : Mr. K.P.Gupta)

Versus

1. The Commissioner
North Delhi Municipal Corporation
4th Floor Dr, SPM Civic Centre
JLN Marg, New Delhi-110002.
2. The Commissioner
South Delhi Municipal Corporation
Dr. SPM Civic Centre,
JLN Marg, New Delhi-110002.
3. The Commissioner
East Delhi Municipal Corporation
Udyog Sadan, 419, Patpargang Industrial Area,
Delhi-110092.
4. Additional Commissioner (Estt)
North Delhi Municipal Corporation,
4th Floor, Dr. SPM Civic Centre
JLN Marg, New Delhi-110002.
5. Director (Personnel) (C.E.D.)
North Delhi Municipal Corporation
13th Floor Dr. SPM Civic Centre
JLN Marg, New Delhi-110002. Respondents

(By Advocate : Mr.R.K. Jain, D.K.Devesh for EDMC, Ms. Rashmi Singh proxy for Mr. Gyanendra Singh for SDMC)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

The simple prayer of the applicant is that the respondents may hold DPC for promotion to the posts of Director (Ayush) and Additional Director (Ayurveda) lying vacant since long time. Mr. R.K. Jain, learned counsel for Respondents Nos. 1, 4

& 5 states that respondents have tried to hold the DPC on two/three occasions but due to some reasons DPC could not be held. He assures that the DPC would be held within one month.

2. In view of the above, we dispose of this OA without going into the merits of the case, with a direction to the respondents Nos.1,4 and 5 to hold the DPC and to issue necessary orders before the 31.08.2016.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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